

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No. 2064 of 2019**

Surajmuni Tirkey

... **Petitioner**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner	: Mr. Saurabh Shekhar, Advocate
For the Respondent-State	: Mr. Mithilesh Singh, G.A.-IV
For Respondent No.4	: Mr. M.K. Roy, Advocate

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05/29.06.2020. Heard Mr. Saurabh Shekhar, learned counsel for the petitioner, Mr. Mithilesh Singh, learned counsel for the respondent-State and Mr. M.K. Roy, learned counsel for respondent no.4.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The respondents are directed to file their counter affidavits within a period of three weeks.

Post this matter on 23.07.2020.

Let the names of Mr. Mithilesh Singh and Mr. M.K. Roy be reflected in the cause-list on behalf of the respondent-State and respondent no.4 respectively.

**(Sanjay Kumar Dwivedi, J.)**

Ajay/